

"IMPORTANT"

Whilst care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express (P) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever.



Utkarsh Small Finance Bank
A Small Finance Bank

CORRIGENDUM

This is with reference to Notice and Advertisement of Notice for convening meeting of Unsecured Creditors of Utkarsh Small Finance Bank Limited which was published in Financial Express and Jansatta on February 25, 2026. It is hereby clarified that the name of the Bank, CIN & Registered Office to be read as follows:

'UTKARSH SMALL FINANCE BANK LIMITED

CIN: L65992UP2016PLC082804

A company incorporated under the Companies Act, 2013, Registered Office: Utkarsh Tower, NH-31 (Airport Road), Sehmalpur, Kazi Sarai, Harhua, Varanasi, Uttar Pradesh PIN - 221105.

Instead of

'UTKARSH COREINVEST LIMITED

CIN: U65191UP1990PLC045609

A company incorporated under the Companies Act, 2013, Registered Office: S-24/1-2, Fourth Floor, Mahavir Nagar, Orderly Bazar, Near Mahavir Mandir, Varanasi, Uttar Pradesh, India - 221002.

All other information remains unchanged and this corrigendum should be read in conjunction with the earlier advertisement.

Date: 27/02/2026
Place: Mumbai

M/s COROMANDEL AGRICO PRIVATE LIMITED (UNDER LIQUIDATION)

Liquidators Correspondence Address: 332 & 333, 3rd Floor, Somdutt Chamber-II, Bhikaji Cama Place, New Delhi-110066, E-mail id: coromandel.cirp@gmail.com

E-Auction Sale Notice

(Order passed by Hon'ble National Company Law Tribunal, Allahabad Bench dated 05th June, 2025)

Notice is hereby given by the undersigned to the public in general under the insolvency and Bankruptcy Code, 2016 and regulation there under, that the assets stated in Table given below, will be sold by E-Auction through online e-auction service provider E-BKray Listing and Auction Portal at <https://ibbi.baanknet.com/eauction-ibbi>

Assets of the Corporate Debtor is being sold on "AS IS WHERE IS" "WHATEVER THERE IS" AND "WITHOUT RECOURSE BASIS" and such said disposition is without any kind of warranties and indemnities.

1. Date and Time of Auction: Saturday 21st March, 2026, between 02:00 PM to 4:00 PM with Unlimited extension of "5 minutes" i.e., The end time of the e-auction will be extended by 5 minutes each time if the bid is made within the last 5 minutes before closure of auction.

2. Last Date for Submission of Documents & EMD: 19th March, 2026 before 05:00 P.M.

3. Description of Assets / Blocks under Auction: Reserve Price (INR), EMD (INR), Bid Incremental Value (INR)

A. Lot A: Residential Flat located at Flat No. 1, 2, Ground Floor, Sheetal Apartment, L.B.S. Road, Village-Karla, Tehsil-Kurfa(W), Mumbai

Lot ID: 3189

B. Lot B: Commercial Office Space Located at Office No. 8-801, 802 & 803, 8th Floor, Akapuri Arcade, Mouje-Vadodara Kasba, Taluka - Vadodara City, District - Vadodara, Gujarat (Total Area: 5,000.90 Sq. Ft.)

Asset ID: 3191

C. Lot C: Commercial office located at Office No. 812A, 814 & 815, Eighth Floor, Commercial Building I/D Trade Centre, Village-Tikri, Sector-47, Sohna Road, Tehsil & District Gurgaon, Haryana. (Super Area 3569.09 Sq. Ft.) along with office equipment, furniture and fixtures.

Asset ID: 3192

4. Bank details for EMD Payment: Prospective bidders shall deposit the Earnest Money Deposit (EMD) through their own e-wallet account on the <https://ibbi.baanknet.com/portal>. Upon the successful conclusion of the auction, the EMD amount of the highest bidder will be transferred to the account of the Account of "COROMANDEL AGRICO PRIVATE LIMITED in Liquidation", having Account No. 4951686917, Bank Name: Kotak Mahindra Bank, Branch: Safdarjung Enclave, New Delhi, IFSC: KKBK0000175

5. Site Visit and Inspection details: Site can be visited between 10:00 AM to 5:00 PM from 27th February, 2026 to 19th March, 2026 Subjected to at least 48 hours prior intimation. Contact @ 8929290003

6. The details of the process and timelines are outlined in the E-Auction process document available on <https://ibbi.baanknet.com/eauction-ibbi>

For E-auction details, Contact Mobile No: (+91) 82912 20220, 022-69029800, E-mail ID: psba@psballiance.com, support.baanknet@psballiance.com

Notice: 1. Interested bidders shall participate after mandatorily reading and agreeing to the relevant terms and conditions including as prescribed in E-Auction process document and accordingly submit their interest in the manner prescribed in E-Auction process document.

2. The Liquidator has the absolute right to accept or reject any or all offer(s) or adjourn/postpone/cancel/modify/terminate the e-auction or withdraw any assets thereof from the auction proceeding at any stage without assigning any reason therefor.

3. Prospective bidders shall submit an undertaking that they do not suffer from any ineligibility under section 29A of the Code to the extent applicable and that if found ineligible at any stage, the earnest money deposited shall be forfeited.

4. The Successful Auction bidder shall provide balance sale consideration within 30 days from the date of issuance of Letter of Intent by the Liquidator. Payment beyond 30 (thirty) days shall be permissible only with the prior approval of the Stakeholders' Consultation Committee (SCC) and shall attract interest. Payments made after 30 (thirty) days with prior approval of SCC but within 90 (ninety) days from the date of issuance of the Lot shall attract interest at the rate of 12% per annum. In the event the balance sale consideration is not received within 90 (ninety) days from the date of issuance of the Lot, the sale shall stand cancelled.

Sd/- Sushil Kumar Singhal

Liquidator of COROMANDEL AGRICO PRIVATE LIMITED

Registration No. 18BI/PA-001/IP-P01655/2019-2020/12536

Place: Delhi Date: 27th February, 2026

E-mail ID - coromandel.cirp@gmail.com

By The Order of Board of Directors

Popular Vehicles and Services Limited

Sd/- Varun T.V.

Company Secretary & Compliance Officer

Place: Kochi

Date: 26th February 2026

THE INDOGULF GROUP

INDOGULF CROSCIPENCES LIMITED

Regd. Office: 501, Gopal Heights, Plot No - D-9, Netaji Subhash Place, New Delhi, India, 110034

Email ID: cs@groupindogulf.com, Website: www.groupindogulf.com, Phone No. +91-11-40040400

POSTAL BALLOT NOTICE ("Notice")

Members are hereby informed that pursuant to Section 108 and Section 110 of the Companies Act, 2013 ("Act") read together with Rule 20 and Rule 22 of the Companies (Management and Administration) Rules, 2014 ("Rules"), the relaxations and clarifications issued by the Ministry of Corporate Affairs ("MCA") vide General Circular No. 03/2025 dated September 22, 2025 read with other relevant circulars, notifications, guidelines issued by the MCA (collectively, the "MCA Circulars"), Regulation 44 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("SEBI Listing Regulations"), any other applicable provision of SEBI Listing Regulations, any circular issued by the Securities and Exchange Board of India ("SEBI"), Secretarial Standards issued by the Institute of Company Secretaries of India on General Meetings ("SS-2") and other applicable laws and regulations (including any statutory modification(s) or re-enactment(s) thereof for the time being in force), Indogulf Cropsipences Limited ("Company") has completed dispatch of Notice along with explanatory statement on Thursday, February 26, 2026, only through electronic mode to all those members of the Company, whose email addresses are registered with the Company, Registrar and Share Transfer Agent ("RTA"), depository(ies) or depository participant(s) and whose names appear in the register of members/ list of beneficial owners as on Friday, February 20, 2026 ("Cut-Off Date"). The requirement for sending physical copy of the Notice and postal ballot form along with pre-paid business envelope, has been deferred with wide relevant MCA Circulars. The members are required to communicate their dissent through the remote e-voting system only.

Members are hereby further informed that:

a) Following special business(es) is to be transacted by way of passing ordinary resolution through postal ballot by voting through electronic means only ("remote e-voting"):

• Approval for the re-appointment of Mr. Sanjay Aggarwal (DIN: 00763635) as Managing Director of the Company;

b) Following special business(es) is to be transacted by way of passing special resolution through postal ballot by voting through electronic means only ("remote e-voting"):

• Approval for the re-appointment of Mr. Om Prakash Aggarwal (DIN: 00732440) as a Whole-time Director designated as Executive Chairman of the Company;

• Approval for the re-appointment of Mr. Rahul Gupta (DIN: 09192630) as an Independent, Professional and Non-Executive Director of the Company;

• Approval for the re-appointment of Mr. Sandeep Bhutani (DIN: 09463909) as an Independent, Professional and Non-Executive Director of the Company;

c) Remote e-voting facility shall commence on Friday, February 27, 2026, at 9:00 a.m. (IST) and shall end on Saturday, March 28, 2026, at 5:00 p.m. (IST) (both days inclusive). No e-voting shall be allowed beyond the said date and time.

d) Only those members whose names appear on the register of members or in the register of beneficial owners maintained by the depositories as on Cut-Off Date are entitled to cast their votes by remote e-voting process.

e) The Notice will also be available on the Company's website at www.groupindogulf.com, websites of the Stock Exchanges i.e. BSE Limited at www.bseindia.com and National Stock Exchange of India Limited at www.nseindia.com and on NSDL website at <https://nsdl.co.in/>. Members who do not receive the Postal Ballot Notice may download it from the above-mentioned websites.

f) The Company has provided a remote e-voting facility to all its members through the remote voting platform provided by NSDL.

g) A person who is not a member on the Cut-Off Date is requested to treat this Notice for information purposes only.

The Board of Directors has appointed Mr. Rohit Bhatia ("the Scrutinizer"), ACS: 67220 and COP: 25126, Company Secretary in practice, as Scrutinizer for conducting the Postal Ballot, through e-voting process, in a fair and transparent manner.

Members holding equity shares of the Company in dematerialized form are requested to register their e-mail addresses with their respective depository participant(s) in accordance with the procedure prescribed by the depository participant.

Instructions on the process of remote e-voting, including the manner in which members who are holding shares in physical or demat form can cast their vote through remote e-voting, are provided in detail in the Notice.

The resolutions, if approved, shall be deemed to have been passed on the last date of e-voting i.e. Saturday, March 28, 2026. The results of e-voting will be announced on or before Tuesday, March 31, 2026 and will be displayed on the Company's website at www.groupindogulf.com, and the website of NSDL at <https://nsdl.co.in/>. The results will simultaneously be communicated to the Stock Exchanges and will also be displayed at the registered office of the Company.

In case of any query on e-voting, members may refer to the "Help" and "FAQs" sections / E-voting user manual available through a dropdown menu in the Downloads section of NSDL website for e-voting at <https://nsdl.co.in/>.

Contact details for addressing e-voting related queries/ grievances, if any: Ms. Pallavi Mhatre, (Assistant Vice- President)

E-mail: evoting@nsdl.co Toll-free NO.: 022-4886 7000 (from 9.00 a.m. (IST) to 6.00 p.m. (IST) on all working days)

By Order of the Board

INDOGULF CROSCIPENCES LIMITED

Sd/- Sakshi Jain

Company Secretary and Compliance Officer

ACS: 67325

Place: Delhi

Date: 26-02-2026

epaper.financialexpress.com

By Order of the Board

DECCAN TRANSCON LEASING LIMITED

Sd/- Khushboo Gautam

Company Secretary & Compliance Officer

M. No. A66993

Date : February 27, 2026

Place: Hyderabad

By Order of the Board of Directors

for DECCAN TRANSCON LEASING LIMITED

Sd/- Khushboo Gautam

Company Secretary & Compliance Officer

M. No. A66993

Date : February 27, 2026

Place: Hyderabad

By Order of the Board of Directors

for DECCAN TRANSCON LEASING LIMITED

Sd/- Khushboo Gautam

Company Secretary & Compliance Officer

M. No. A66993

Date : February 27, 2026

Place: Hyderabad

By Order of the Board of Directors

for DECCAN TRANSCON LEASING LIMITED

Sd/- Khushboo Gautam

Company Secretary & Compliance Officer

M. No. A66993

Date : February 27, 2026

Place: Hyderabad

By Order of the Board of Directors

for DECCAN TRANSCON LEASING LIMITED

Sd/- Khushboo Gautam

Company Secretary & Compliance Officer

M. No. A66993

Date : February 27, 2026

Place: Hyderabad

By Order of the Board of Directors

for DECCAN TRANSCON LEASING LIMITED

Sd/- Khushboo Gautam

Company Secretary & Compliance Officer

M. No. A66993

Date : February 27, 2026

Place: Hyderabad

By Order of the Board of Directors

for DECCAN TRANSCON LEASING LIMITED

Sd/- Khushboo Gautam

Company Secretary & Compliance Officer

M. No. A66993

Date : February 27, 2026

Place: Hyderabad

By Order of the Board of Directors

for DECCAN TRANSCON LEASING LIMITED

Sd/- Khushboo Gautam

Company Secretary & Compliance Officer

M. No. A66993

Date : February 27, 2026

Place: Hyderabad

By Order of the Board of Directors

for DECCAN TRANSCON LEASING LIMITED

Sd/- Khushboo Gautam

Company Secretary & Compliance Officer

M. No. A66993

Date : February 27, 2026

Place: Hyderabad

By Order of the Board of Directors

for DECCAN TRANSCON LEASING LIMITED

Sd/- Khushboo Gautam

Company Secretary & Compliance Officer

M. No. A66993

Date : February 27, 2026

Place: Hyderabad

By Order of the Board of Directors

for DECCAN TRANSCON LEASING LIMITED

Sd/- Khushboo Gautam

Company Secretary & Compliance Officer

M. No. A66993

Date : February 27, 2026

Place: Hyderabad

By Order of the Board of Directors

for DECCAN TRANSCON LEASING LIMITED

Sd/- Khushboo Gautam

Company Secretary & Compliance Officer

M. No. A66993

Date : February 27, 2026

Place: Hyderabad

By Order of the Board of Directors

for DECCAN TRANSCON LEASING LIMITED

Sd/- Khushboo Gautam

Company Secretary & Compliance Officer

M. No. A66993

Date : February 27, 2026

Place: Hyderabad

By Order of the Board of Directors

for DECCAN TRANSCON LEASING LIMITED

Sd/- Khushboo Gautam

Company Secretary & Compliance Officer

M. No. A66993

Date : February 27, 2026

Place: Hyderabad

By Order of the Board of Directors

for DECCAN TRANSCON LEASING LIMITED

Sd/- Khushboo Gautam

Company Secretary & Compliance Officer

M. No. A66993

Date : February 27, 2026

Place: Hyderabad

By Order of the Board of Directors

for DECCAN TRANSCON LEASING LIMITED

Sd/- Khushboo Gautam

Company Secretary & Compliance Officer

M. No. A66993

Date : February 27, 2026

Place: Hyderabad

By Order of the Board of Directors

for DECCAN TRANSCON LEASING LIMITED

Sd/- Khushboo Gautam

Company Secretary & Compliance Officer

M. No. A66993

Date : February 27, 2026

Place: Hyderabad

By Order of the Board of Directors

for DECCAN TRANSCON LEASING LIMITED

Sd/- Khushboo Gautam

Company Secretary & Compliance Officer

M. No. A66993

Date : February 27, 2026

Place: Hyderabad

By Order of the Board of Directors

for DECCAN TRANSCON LEASING LIMITED

Sd/- Khushboo Gautam

Company Secretary & Compliance Officer

[illegible]

प्रमुख संस्था आईएनसी-26
(कम्पनी) (निगम) नियम, 2014 के नियम
30 के अनुसार संस्था
केन्द्र सरकार, क्षेत्रीय निदेशक, उत्तरी
क्षेत्र निदेशालय-1, नई दिल्ली के समक्ष
कंपनी अधिनियम, 2013 की धारा 13 की उपधारा (4)
और कंपनी (निगम) विनियम, 2014 की धारा 30 (6) (f)
के तहत जारी किया गया है।

पम्पटुटा इरिगेशन और पावर प्राइवेट लिमिटेड
(सीआईएन: U74999HR2018FTC076785)
जिसका पंजीकृत कार्यालय: मकान नं. 1515,
सैक्टर 17 सी, एमजी रोड के पास,
गुडगांव – 1220011 है, के मामले में ...

.....आवेदनकर्ता/पक्षिकाकर्ता
एतद्वारा सांख्यिकी सूचना दी जाती है कि यह
आवेदनकर्ता कंपनी केन्द्र सरकार के समक्ष कंपनी
अधिनियम, 2013 की धारा 13 के अधीन आवेदनकर्ता
कंपनी है। इसमें सूचनाएं पंजीकृत, मान्यता

[illegible][illegible]

**कार्यालय अधीक्षक, नवीन चिकित्सालय,
मेडिकल कॉलेज परिसर, कोटा**

फोन/फैक्स: 0744-2662000 E-Mail: purchasemcmhkota@gmail.com

क्रमांक: प (.....) /नविको लेखा/2025-26/2020 दिनांक 17/02/2026

ई-बोली आमन्त्रण-सूचना

राजस्थान के राज्यपाल महोदय की ओर से नवीन चिकित्सालय मेडिकल कॉलेज कोटा के निम्न सेवा उपापान कार्य के लिए कुल राशि 25.80 करोड़ रुपये की ई-उपपान पद्धति से खुली प्रतियोगी बोलीयाँ आमन्त्रित की गई है। इससे संबंधित समस्त विवरण एवं सूचनाएं www.sppp.raj.nic.in एवं <http://eproc.rajjasthan.gov.in> पर देखी जा सकती है। बोलीयाँ एवं राशि निम्न प्रकार है:-

क्र. सं.	उपपान की विवरण	कार्य का नाम	यू.पी.सीए. नम्बर	राशि
1	16	नवीन चिकित्सालय, मेडिकल कॉलेज परिसर कोटा हेतु फर्नास ईट अड्डा का कार्य / रा शि निर्धारित के लिए	CMK2526GLRC00275	15,00,000/-
2	17	नवीन चिकित्सालय, मेडिकल कॉलेज कोटा में एच.एस.एस. के लिए Consumables/Kits/Reagents/Chemicals/ Equipment for Advanced H.I.A Lab set उप क्रय करते वकान (निर्धारित रा शि सहित)	CMK2526GLRC00276	2,43,00,000/-

DIPR_4271

[illegible][illegible][illegible]



INDOGULF CROPSCIENCES LIMITED
 Regd. Office: 501, Gopal Heights, Plot No - D-9, Netaji Subhash Place, New Delhi, India, 110034
 Email Id: cs@groupindogulf.com, Website: www.groupindogulf.com, Phone No, +91-11-40044000

POSTAL BALLOT NOTICE ("Notice")

Members are hereby informed that pursuant to Section 108 and Section 110 of the Companies Act, 2013 ("Act") read together with Rule 20 and Rule 22 of the Companies (Management and Administration) Rules, 2014 ("Rules"), the relaxations and clarifications issued by the Ministry of Corporate Affairs ("MCA") vide General Circular No. 03/2025 dated September 22, 2025 read with other relevant circulars, notifications, guidelines issued by the MCA collectively, the "MCA Circulars", Regulation 44 of the Securities and Exchange Board of India (SEBI) Regulations, 1992, SEBI Circular Nos. SEBI/Circular/Regulatory/2025/10 dated September 22, 2025 and SEBI Circular Nos. SEBI/Circular/Regulatory/2025/11 dated September 22, 2025.

फॉर्म संख्या 14
[विनियम 33(2) देखें]
रजि.ए./डी., दस्तवी द्वारा ऐसा न करने पर प्रकाशन द्वारा।
कर्मचारी-वसूली अधिकारी- I/II
अन्न वसूली अधिकरण दिल्ली (डीआरटी 1)
बोधी मंजिल, जीवन तारा विडिंग, संसर मार्ग, नई दिल्ली-110001
भाग ओरिएंटल
अन्न वसूली एवं दिवालिगायन अधिनियम, 1993 की धारा 25 से 28 तथा आयकर अधिनियम,
1961 की द्वितीय अनुसूची के नियम 2 के अंतर्गत नोटिस।
आईसी/381/2025 **22-11-2025**

पंजाब एंड हिंदु बैंक ब्रान्च ट्यूनि महर्षि सरनी और अन्य।
सेवा में.
(बीडी 1) ट्यूनि महर्षि सरनी पुत्री अशोक महर्षि.
बी.डी. नं. १०२, पृष्ठ ३४, काला, जिला, गुजरात, भारत, ३८२००५

“प्रपञ्च सौ आर्यभट्टासी-26”
(महर्षि गान्धारी) निम्न 2014 के निम्न 30 के अनुसार सौ
कंपनी का रजिस्ट्रार कार्यलय एक राय सौ
दूसर राय में अंतरांतर कर के लिए गान्धारी पत्र में
प्रकाशित किया जाना वाला विधान
केन्द्रीय सरकार क्षेत्रीय निदेशक
के समक्ष उत्तर देन । नई दिल्ली
कंपनी अधिनियम, 2013 की धारा 13 की उपधारा
(4) और धारा (12) के माग में कंपनी (निगम) निम्न
2014 के निम्न 30 के उपनिम्न (6)
के माग में
टीपोली देवीदेवी प्रोजेक्ट्स कार्पोरेशन लिमिटेड
सिपाका पजीकुत कार्यालय - ए-46, मोहन-
कोठी, दिल्ली देवरूप, पत्र हदनीय, देवरूप (साऊथ
दिल्ली) - 110044 में स्थित है।

मकान नं. 1515, सेक्टर 17 सी, एम्पटाइज क
पास, गुडगांव -122001
आवेदक के लिए और आवेदक की ओर से
एक्यूज्ड इरिगेशन इंडिया प्राइवेट लिमिटेड
हस्ताक्षर
दिनांक: 26.02.2026
स्थान: गुडगांव डीआईएन: 10628863

आवश्यक पत्र पत्र नं./जं।

14ए/36, बन्धु ई.ए. कोरोल बाग,
दिल्ली-110005

आवश्यक के लिए और आवेदक की ओर से
एन्ट्रेंड इंडिया प्रोजेक्ट्स प्राइवेट लिमिटेड
हस्ता/—

दिनांक: 26.02.2026 गुलशन दुआ (निदेशक)
स्थान: नई दिल्ली डीआईएन-07012227

हाउसिंग फाइनंस लिमिटेड

पं. : प्लॉट नंबर 492, पंडित विहार, फेज-3, गुआजराम
सिटी कॉलोनी कार्यालय, अजीम, कृष्ण नगर, अजीमपुरा
कांफेडरस, अजीमपुरा, नई दिल्ली-110033

के.एस. (पृष्ठ 4/3)

Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("SEBI Listing Regulations"), any other applicable provisions of SEBI Listing Regulations, any circular issued by the Securities and Exchange Board of India ("SEBI"), Secretarial Standards issued by the Institute of Company Secretaries of India on General Meetings ("SS-2") and other applicable laws and regulations (including any statutory modification(s) or re-enactment(s) thereof for the time being in force), Indogulf Crosciences Limited ("Company") has completed dispatch of Notice along with explanatory statement on Thursday, February 26, 2026, only through electronic mode to all those members of the Company, whose email addresses are registered with the Company, Registrar and Share Transfer Agent ("RTA"), depository(ies) or depository participant(s) and whose names appear in the register of members/ list of beneficial owners as on Friday, February 20, 2026 ("Cut-Off Date"). The requirement for sending physical copy of the Notice and postal ballot form along with pre-paid business envelope, has been deferred with valid relevant MCA Circulars. The members are required to communicate their assent or dissent through the remote e-voting system only.

Members are hereby further informed that:

a) Following special business(es) is/are to be transacted by way of passing ordinary resolution through postal ballot by voting through electronic means only ("**remote e-voting**"):

(जीडी 2) **अविर्वा दत्त जीविक**, 24-वीं, वसुध सारणी, बडौली-110059
(जीडी 3) **जेमरल डे बिस्लेज कंकुणरुण प्राइवेट लिमिटेड**, निदेशकों के माध्यम से श्रीमती नीता.309, पदमा टावर-11, राजेंद्र जेठ, बडौली, बडौली.

[illegible][illegible][illegible]

- a) Approval for the re-appointment of Mr. Sanjay Aggarwal (DIN: 007363635) as Managing Director of the Company;
- b) Following special business(es) is to be transacted by way of passing special resolution through postal ballot by voting through electronic means only (**remote e-voting**):
 - Approval for the re-appointment of Mr. Om Prakash Aggarwal (DIN: 007324440) as a Whole-time Director designated as Executive Chairman of the Company;
 - Approval for the re-appointment of Mr. Rahul Gupta (DIN: 09192630) as an Independent, Professional and Non-Executive Director of the Company;
 - Approval for the re-appointment of Mr. Sandeep Bhutani (DIN:09463909) as an Independent, Professional and Non-Executive Director of the Company;
- c) Remote e-voting facility shall commence on Friday, February 27, 2026, at 9:00 a.m. (IST) and shall end on Saturday, March 28, 2026, at 5:00 p.m. (IST) (both days inclusive). No e-voting shall be allowed beyond the said date and time.
- d) Only those members whose names appear on the register of members or in the register of beneficial owners maintained by the depositories as on Cut-Off Date are entitled to cast their votes by remote e-voting process.
- e) The Notice will also be available on the Company's website at www.groupindogulf.com, websites of the Stock Exchanges i.e. BSE Limited at www.bseindia.com and National Stock Exchange of India Limited at www.nseindia.com and on NSDL website at https://nsdl.co.in/. Members who do not receive the Postal Ballot Notice may download it from the above-mentioned websites.
- f) The Company has provided a remote e-voting facility to all its members through the remote voting platform provided by NSDL.
- g) A person who is not a member on the Cut-Off Date is requested to treat this Notice for information purposes only.

The Board of Directors has appointed Mr. Rohit Bhatia ("the Scrutinizer"), ACS: 67220 and COP: 25126, Company Secretary in practice, as Scrutinizer for conducting the Postal Ballot, through e-voting process, in a fair and transparent manner.

Members holding equity shares of the Company in dematerialized form are requested to register their e-mail addresses with their respective depository participant(s) in accordance with the procedure prescribed by the depository participant.

Instructions on the process of remote e-voting, including the manner in which members who are holding shares in physical or demat form can cast their vote through remote e-voting, are provided in detail in the Notice.

उत्तरसे पहले अपनी संपत्ति का विवरण घोषित करें।

(4) आपको एवढावार आम की कार्यवाही के लिए 10.03.2028 को पूर्वाह्न 10:30 बजे ओगोहस्ताहरी के समक्ष उपस्थित होने का आदेश दिया जाता है।

(5) पूर्वाह्न राशि के अलावा, आप निर्मासिखित का भुगतान करने के लिए भी उत्तरवाही होंगे:

(क) प्रमाण पत्र/निष्पादन कार्यवाही के इस नोटिस के तुरंत बाद शुरू होने वाली अवधि के लिए देय ऐसे व्यय।

(ख) इस नोटिस एवं वारंट और अन्य प्रक्रियाओं और देय राशि की वसूली के लिए की गई अन्य सभी कार्यवाही की सेवा के संबंध में किए गए सभी लागत, शुल्क एवं व्यय।

मेढे हार और न्यायाधिकरण की मुहद के तहत,दिया गवा आदेश : 22-12-2025

विरजित धर्मा
वसूली अधिकारी II
अरण वसूली न्यायाधिकरण दिल्ली (डीआरटी 1)



[illegible]

आपरा, भुजपुरा भी जै, आपरा, उतर परदेर – 28200
अज्ञा संख्या संख्या: LAAGR0523-00001758

प्रतिनृत्त संख्या (अज्ञा संख्या) का विवरण. एक आठ
 वर्षीय से अधिक 50 वर्षीय, भूमि चमरपुरा, सख्तम नौवां खंड
 सोमपुर – 7106, नौवां चिर की खानी पर्वत, उतर चमरपुरा
 कैलाश की किछुनी का खानी पर्वत। पंजीकृत दिनांक:
 27-288, ईडि किछुनी 6884.

3 कर्जदार: बरही खाना पुन सख्तम, रात-कर्जदार: रात
 खाना पुन पुन सख्तम, रात नुवा विवाह
 मुसामा-50 नौ, नौ कैलाश, मर्जद के पास, खाना सख्तम
 उतर परदेर – 203412
अज्ञा संख्या संख्या: LAHPH0624-000011758

प्रतिनृत्त संख्या का विवरण (अज्ञा संख्या) एक आठवीं
 वर्षीय 50 वर्षीय, भूमि चमरपुरा नौवां खंड, पनमन की
 पर्वत, पर्वत: नौवां खंड नौवां खंड, उतर चमरपुरा 50
 पंजीकृत दिनांक: 23.08.2002, पुरतल संख्या, उतर चमरपुरा
 नौवां खंड

4 कर्जदार: होर पुन पुन मसतान, रात-कर्जदार:
 नौवां, नौवां खाना होर सख्तम, नौवां विवाह – पासी
 नौ 761, नौवां पनमन, विवाह भी नौ, गाँवना
 – 201012 खाना संख्या: LAILOV071724-000111

प्रतिनृत्त संख्या (अज्ञा संख्या) का विवरण. आठवीं मुसामा
 पुन पासी पुन सख्तम, उतर सख्तम नौवां, निता मर्जद
 का पर्वत, उतर, पासी नौ पर्वत, दिनांक का पर्वत। पंजी
 इमाफ 83-106, उतर इमाफ 6558

5 कर्जदार: जितल कुमा पुन पेशमन, रात-कर्जदार: उतर
 जितल कुमा पुन कुमा पुन मुसामा मोलतल कोर
 मुसामा 2, 4886, पासी निताला पर्वत, उतर सख्तम
 उतर परदेर – 281403 खाना संख्या: LAMITR0622

[illegible]

The resolutions, if approved, shall be deemed to have been passed on the last date of e-voting i.e. Saturday, March 28, 2026. The results of e-voting will be announced on or before Tuesday, March 31, 2026 and will be displayed on the Company's website at www.groupindogulf.com, and the website of NSDL at <https://nsdl.co.in/>. The results will simultaneously be communicated to the Stock Exchanges and will also be displayed at the registered office of the Company.

In case of any query on e-voting, members may refer to the "Help" and "FAQs" sections / E-voting user manual available through a dropdown menu in the "Downloads" section of NSDL website for e-voting at <https://nsdl.co.in/>.

Contact details for addressing e-voting related queries/ grievances, if any: Ms. Pallavi Mhatre, (Assistant Vice- President)
E-mail: evoting@nsdl.com Toll-free NO.: 022- 4886 7000 (from 9.00 a.m. (IST) to 6.00 p.m. (IST) on all working days)

By Order of the Board
INDOGULF CROPSCIENCES LIMITED
Sd/-
Sakshi Jain
Company Secretary and Group Compliance Officer
ACS: 67325

CORRIGENDUM TO THE PUBLIC ANNOUNCEMENT, THE DETAILED PUBLIC STATEMENT AND THE DRAFT LETTER OF OFFER ("CORRIGENDUM") FOR THE ATTENTION OF PUBLIC SHAREHOLDERS OF

BRIJLAXMI LEASING AND FINANCE LIMITED

Corporate Identification Number: L65983GJ1990PLC014183;
Registered Office Address: 24 Suvarnpuwari Society, Chikawadi, Jetalpur Road,
Vadodara Racecourse, Vadodara, 390007, Gujarat;
Tel. No.: +91 - 265- 234 3556; Email: barodagroup99@gmail.com; Website: www.brijlaxmi.com

This Corrigendum is being issued by the Saffron Capital Advisors Private Limited, Manager to the Offer, for and on behalf of the Acquirers, in compliance with the SEBI (SAST) Regulations, 2011.

(सीडी 1) **नैराद हाडलानी जेजुनियारि वक्कू**, 2744, गली प्यारा लाल वाली मिनेरलेन, कम्पनी गेट, दिल्ली-110006

(सीडी 2) **सरिता देवी इन्की बिस्व प्रप्ताप**, निवारी पदसकपो, पोस्ट मोकलपुर, सुलानपुर, सुलानपुर, उत्तर प्रदेश-228171 **इन्की अलवा** वाली प्यारालेन नंबर 85, बल्कि-पं. डीडीए पदतस्त, जहांगीर पुरी, दिल्ली-110033

इन्की अलवा वक्कू 2744, गली प्याराललानी, निगारलेन, कम्पनी गेट, दिल्ली-110006

(सीडी 3) **सुखजी प्रजापति, (तारंद)** निवारी पदतस्त नंबर 85, बल्कि-पं. डीडीए पदतस्त, जहांगीर पुरी, दिल्ली-110033

अन्य वक्कू सी-1057, बल्कि-पं. जहांगीर पुरी, दिल्ली-110033

यह सूचना बिना जाता है कि ज्ञापन वसूली न्यायाधिकरण दिल्ली (सीआरटी 1) के पीठासीन अधिकारी द्वारा 09/06/2022 में पत्रित आदेशों के अनुसरण में जारी सूचना प्रमाण पत्र के अनुसार, आपका बिस्व 3290921233 रुपये की राशि, पत्र 29/06/2021 से वसूली होकर रु. 8,40,000 मासिक वृद्धिमान बिस्व के साथ, मुद्रणन के तबित्व बिना के पदतस्त और पबित्व के बिस्वा और 27000 रुपये (बिस्वाइल हलार रुपये मात्र) आपके बिस्व (संयुक्त रूप से और अलग-अलग/पूरु रूप से/पबित्व रूप से) देय हो गया है।

2) आपका नोटिफिस प्रमाण होले के 15 दिनी के भीतर उपरोक्त राशि का मुद्रणन करने का निर्देश दिया जाता है, एतान न करने पर उक्त वसूली बिल्को एव बिस्वा संयंत्रां के ज्ञापन की वसूली अधिनियम, 1993 और जारी करके के अनुसार की जाएगी।

3) आपको एतदुसारा आदेश दिया जाता है कि आप स्थगप पत्र पत्र सुनवाडी की अगली तारीख को या उससे पहले अपनी वसूली का बिस्वण पबित्व करे।

4) आपको एतदुसारा आप की कावडी के लिए 27.02.2026 को पुरवा 10:30 बजे अपोहोतलक्षरी के समक्ष उपबिस्त होने का आदेश दिया जाता है।

5) पुरवा राशि के अलवा, आप निम्नलिखित का मुद्रणन करने के लिए भी उत्तरवाणी होले:

6) प्रमाण पत्रपबित्वन आधुनिकीकरण हेतु इन्स नोटिफ के तुरत बाद शुक्र होले वाली अपबि के लिए देय ऐसे ब्याज।

इन्स नोटिफ एव पत्र और अन्य प्रबिकीअं और देय राशि की वसूली के लिए की वक्कू देय अन्य सभी कावडी की सेवा के संबं में किए गए बिस्वा, शुक्र एव बिस्वा।

मेरे हाथ और न्यायाधिकरण की मुहर के तहत दिया गया आदेश : 13.01.2026

यावत या तो **निवेशक निवारण प्रमाण फाईल**
कर एम्पस-२१ पोर्टल (www.mca.gov.in)
में **शिकारण दर्ज कर सकता** है। एक शिकारण
प्रारंभ करने के लिए का प्रमाण और संबंधित विवरण
का जरूरत उत्पन्न होने के बाद आप अपनी अप्रत्याशित
कॉपी निवेशक उत्तरी ३६, को डाई एम्पस-२१
प्रमाण की पोर्टल पर 14 दिनों के भीतर भी-2
द्वितीय तब, पोर्टल दीनवर्तक प्रमाण बनाने, सीसीआई
कोम्प्लेक्स, नई दिल्ली-110003 पोर्टल पर एजीकर
डाक द्वारा भेज सकता है। या सुपुर्द कर सकता है और
इसके बिना ही ऑनलाइन कॉपी को फाइल उपकरण में
अपलोड करके पोर्टल पर पोर्टल पोर्टल पोर्टल पोर्टल
ए-46, मोहन कोसक निवेशक, बंदरपुर, निवेशक हवाई,
बंदरपुर, (साओरिया, दिल्ली)-110044
कोई भी ओर से
अन्य एम्पस को डाई एम्पस-२१ पोर्टल
हस्ता- /
पोर्टल पोर्टल पोर्टल पोर्टल पोर्टल पोर्टल
दिनांक : 27.02.2026 निवेशक
स्थान : दिल्ली डीआईएन : 0164236

प्रजिपुत्र संपत्ति (अवसर संपत्ति) का विवरण: पत्नी का नाम (पति का नाम) पत्निया, कानिया, बहलवाला, जिला, के.ए. (एस & एम) पीसी, बलिया (एस & एम) पीसी, उत्तर. विभाजन क्र. 20/1002/1 पंजीकृत दिनांक: 21.02.2002, पुरालेख संख्या: 14	6	कांस्टाबल: लोकेश कुमार राय पुत्र का. नाम: राय-कांस्टाबल प्रजिपुत्र संपत्ति (अवसर संपत्ति) का विवरण: पत्नी का नाम (पति का नाम) पत्निया, कानिया, बहलवाला, जिला, के.ए. (एस & एम) पीसी, बलिया (एस & एम) पीसी, उत्तर. विभाजन क्र. 20/1002/1 पंजीकृत दिनांक: 21.02.2002, पुरालेख संख्या: 14
प्रजिपुत्र संपत्ति (अवसर संपत्ति) का विवरण: पत्नी का नाम (पति का नाम) पत्निया, कानिया, बहलवाला, जिला, के.ए. (एस & एम) पीसी, बलिया (एस & एम) पीसी, उत्तर. विभाजन क्र. 20/1002/1 पंजीकृत दिनांक: 21.02.2002, पुरालेख संख्या: 14	7	कांस्टाबल: लोकेश कुमार राय पुत्र का. नाम: राय-कांस्टाबल प्रजिपुत्र संपत्ति (अवसर संपत्ति) का विवरण: पत्नी का नाम (पति का नाम) पत्निया, कानिया, बहलवाला, जिला, के.ए. (एस & एम) पीसी, बलिया (एस & एम) पीसी, उत्तर. विभाजन क्र. 20/1002/1 पंजीकृत दिनांक: 21.02.2002, पुरालेख संख्या: 14
प्रजिपुत्र संपत्ति (अवसर संपत्ति) का विवरण: पत्नी का नाम (पति का नाम) पत्निया, कानिया, बहलवाला, जिला, के.ए. (एस & एम) पीसी, बलिया (एस & एम) पीसी, उत्तर. विभाजन क्र. 20/1002/1 पंजीकृत दिनांक: 21.02.2002, पुरालेख संख्या: 14	8	कांस्टाबल: लोकेश कुमार राय पुत्र का. नाम: राय-कांस्टाबल प्रजिपुत्र संपत्ति (अवसर संपत्ति) का विवरण: पत्नी का नाम (पति का नाम) पत्निया, कानिया, बहलवाला, जिला, के.ए. (एस & एम) पीसी, बलिया (एस & एम) पीसी, उत्तर. विभाजन क्र. 20/1002/1 पंजीकृत दिनांक: 21.02.2002, पुरालेख संख्या: 14

[illegible]

This Corrigendum should be read in conjunction with Public Announcement dated December 05, 2025 (“**PA**”). Detailed Public Statement dated December 11, 2025 published on December 12, 2025, in Financial Express (English) all editions, Jansatta (Hindi) all editions, Navshakti (Marathi) Mumbai Edition - Place of Stock Exchange at which shares of the Target Company are listed and Ahmedabad Express (Gujarati) Baroda Edition- Place of Registered office of the Target Company is situated (“**DPS**”) and the Draft Letter of Offer dated December 19, 2025 (“**DLOF**”).

This corrigendum is issued in all the newspapers in which DPS was published in compliance with the SEBI (SAST) Regulations, 2011. Terms used in this Corrigendum and not defined herein shall have the same meaning as ascribed in the Draft Letter of Offer, unless otherwise defined.

The shareholders of Brijjaxmi Leasing and Finance Limited (“Target Company”) are requested to note the developments/amendments with respect to and in connection with the Public Announcement, the Detailed Public Statement and the Draft Letter of Offer as sent to the public shareholders are as under:

Pursuant to increase in offer size, the necessary changes/amendments have been made in the Public Announcement, the Detailed Public Statement and the Draft Letter of Offer, as mentioned below:

- 1. Revised Offer Size:**

The earlier Offer size was 48,74,650 (Forty Eight Lakh Seventy Four Thousand Six Hundred Fifty) fully paid up equity shares of face value of ₹10/- each the offer size has been revised to 64,99,889 (Sixty Four Lakh Ninety Nine Thousand Eight Hundred and Eighty Nine) fully paid up equity shares of face value of ₹10/- each (“**Offer Shares**”) representing 26% (Twenty Six percent) of the Emerging Voting Share Capital of the Target Company on a fully diluted basis, as of the 10th (Tenth) working day from the closure of the Tendering Period of the Open Offer, for cash at an offer price of ₹10.05/- (Rupees Ten Point Zero Five only) per Equity Share (“**Offer Price**”).

The term “Offer Size/ Offer Shares” in the Public Announcement, the Detailed Public Statement and the Draft Letter of Offer should accordingly be read as “Revised Offer Size/ Revised Offer Shares”.
- 2. Revised Offer Consideration at Section VII under Offer Price and Financial Arrangements under part B) Financial Arrangements at Point No. 1 on Page No. 37 and any other place should be read as follows:**

The Total consideration for the Open Offer, assuming full acceptance under the offer, i.e. for the acquisition of 64,99,889 (Sixty Four Lakh Ninety Nine Thousand Eight Hundred Eighty Nine) Equity Shares, at the Offer Price of ₹10.05/- (Rupees Ten

ई-नीलामी विक्री सूचना				
स्टेटन ऑटोज प्राइवेट लिमिटेड (परिसमापन में)				
दिवाला और शोधन अक्षमता सहित, 2016 के तहत विक्री				
स्टेटन ऑटोज प्राइवेट लिमिटेड (कॉर्पोरेट देनदार) के परिसमापक, इसके द्वारा, योग्य बोलोदाताओं को, ब्लॉक-1 के रूप में सूचीबद्ध कॉर्पोरेट देनदार को परिसंपत्तियों को विक्री को ई-नीलामी में भाग लेने के लिए आमंत्रित करते हैं, जो यहाँ बताई गई नीलामी अनुसूची के अनुसार "जैसा है जहाँ है", "जैसा है जो है आधार", "जो भी है आधार" और "कहाँ सराफा नहीं आधार" के आधार पर और बोलो दस्तावेज में सूचीबद्ध विस्तृत नियमों, शर्तों और प्रक्रिया के अनुसार है, जिसे https://bbi.baanknet.com से डाउनलोड किया जा सकता है या corp.stanautos@gmail.com पर ईमेल भेजकर प्राप्त किया जा सकता है।				
आरक्षित मूल्य और वचना गणित का उल्लेख नीचे दी गई तालिका में किया जाएगा:				
ब्लॉक नं.	परिसंपत्तियों का विवरण	आरक्षित मूल्य	ईएमडी	बोलो दृष्टि राशि
1	सेल्युलर कल, लुथियाना के 47वें प्लॉट	9,87,000/-	98,700/-	10,000/-
और मोपारी, फर्नीचर और फिक्चर और ऑफिस इक्विपमेंट को विक्री।				
नीलामी सूचना के प्रकाशन की तिथि	27-02-2026			
धारा 29C के अंतर्गत वचनबद्धता, केवाईसी दस्तावेज व अन्य वचनबद्धता अपलोड करने की अंतिम तिथि	14-03-2026 (https://bbi.baanknet.com पर अपलोड किया जाएगा)			
ईएमडी जमा करने की अंतिम तिथि	14-03-2026 (https://bbi.baanknet.com पर ई-वॉलेट खाते के माध्यम से जमा किया जाएगा)			
निरीक्षण की तिथि	28-02-2026 से 13-03-2026 तक (अपराह्न 12 बजे अग्रेस्ट 4 बजे तक, परिसमापक को पूर्व सूचना के साथ)			
नीलामी की विधि और समय	16:00 बजे तक			

और

एम्पेक्स बिल्डवेल प्राइवेट लिमिटेड
(सीआरएन-10/2004PCT1298537)
जिसका पंजीकृत कार्यालय : 14B / 36,
डब्ल्यू ई.पी. करोल बाग, दिल्ली - 110005

में है, के मामले में

---आयिक कंपनी/वाचिककर्ता---

आवेदक सार्वजनिक सूचना दी जाती है कि यह आवेदन कंपनी केनेडी राजस्थान के समूह का एक सदस्य है। आयिक, 2013 की बात 13 के अर्धिन आवेदन को प्रस्ताव करता है, जिसमें कंपनी का पंजीकृत स्थान "राष्ट्रीय रसायनी धातु क्षेत्र" है, "हरियाणा राज्य" में स्थापित करने के लिए। 13 फरवरी, 2013 को आयिक अधिवेशन द्वारा बैठक में भारत सरकार के मंत्रालय के माध्यम से कंपनी के मेनेजर और सीएसओ/एमडी की ओर से कार्यकारी अधिकारी द्वारा प्रस्तावित था।

कंपनी के पंजीकृत कार्यालय में प्रस्तावित स्थानों पर या यह किसी जाति हिंदु समाज होता है तो वह किसी जाति या निवेशक निवेशक प्रभु फर्म फर्म एफसीई-21 पोर्टल (www.mca.gov.in) में दिखाया जाता कर सकता है। यह एक श्रेष्ठ पत्र जिसे हम उक्त हिंदु का साक्ष्य और अपने विरोध का कारण उल्लिखित है, के प्रकार अनुरोध करते हैं। निवेशक को इस सूचना के प्रकारण की तारीख से चौबीस (14) दिनों के भीतर भेजा जाना चाहिए। उक्त सूचना, कारपोरेट ऑफ मैनाजर, बी-2 गिरफ्तार तथा, पिछले दीनदत्त अवशेषों याम्बे पंजीकृत कॉम्पैक्ट है, **ईद दिल्ली - 110003** पर उपलब्ध कर सकते हैं। और इसकी प्रतिकृति आवेदक कंपनी को उनके निम्नलिखित पंजीकृत कार्यालय पर भेज दी जाएगी।

14B/36, डब्ल्यू.ई.पी. करोल बाग, दिल्ली - 110005

[illegible]

पि. एन. श्रीमती १	28/11/2025	08/11/2025 तक रु. 11,12,696/- (रूपये तीन लाख नवहजार छह सौ छठ्ठसिया मुद्रा)
	21/02/2026	
श्री वसुधा मेहता	02/12/2025	08/11/2025 तक 9,68,457/- (रूपये नौ लाख अठ्ठास हजार तीन सौ सातसवा मुद्रा)
	21/02/2026	
श्रीमान मंगल प्रसाद शर्मा	02/12/2025	08/11/2025 तक 306,367,288/- (रूपये तीन करोड़ छह लाख अठ्ठास हजार तीन सौ सातसवा मुद्रा)
	21/02/2026	
श्रीमान प्रदीप कुमार शर्मा	02/12/2025	08/11/2025 तक 3,09,225/- (रूपये तीन लाख नवहजार दो सौ पचासवा मुद्रा)
	21/02/2026	
श्रीमान विजय शर्मा	02/12/2025	08/11/2025 तक 3,58,344/- (रूपये तीन लाख अठ्ठास हजार तीन सौ बीसवा मुद्रा)
	21/02/2026	

Point Zero Five Only) per Equity Share is ₹6.53, 23,884.45/- (Rupees Six Crore Fifty Three Lakh Twenty Three Thousand Eight Hundred Eighty Four Point Four Five only) (“Revised Offer Consideration”). The term “Offer consideration” in the Public Announcement, the Detailed Public Statement and the Draft Letter of Offer should accordingly be read as “Revised Offer Consideration”. Except as detailed mentioned in this Corrigendum, all other information and terms of Open offer as disclosed in the Public Announcement, the Detailed Public Statement and the Draft Letter of Offer remain unchanged. This Corrigendum is also expected to be available on the website of the Securities and Exchange Board of India at www.sebi.gov.in and on the website of the Manager to the Offer at www.saffronadvisor.com.													
MANAGER TO THE OFFER  Saffron Advisors Private Limited 605, Sixth Floor, Centre Point, J.B. Nagar, Anandhi (East), Mumbai - 400059, Maharashtra, India; Tel. No.: +91 22 49730394; Email id: openoffers@saffronadvisor.com; Website: www.saffronadvisor.com; Investor Grievance: investorgrievance@saffronadvisor.com; SEBI Registration No: INM000011211 Validity: Permanent Contact Person: Satej Dardar/Sachin Prajapati	REGISTRAR TO THE OFFER  Cameo Corporate Services Limited Subramanian Building, No. 1, Club House Road, Chennai - 600002, Tamil Nadu, India; Tel. No.: +91 44 4002 0700/ 2846 0390; E-mail id: priya@cameoindia.com; Investor Grievance: investor@cameoindia.com; Website: www.cameoindia.com; SEBI Registration No.: INR0000003753 Validity: Permanent Contact Person: K Sreepriya												
ISSUED BY MANAGER TO THE OFFER ON BEHALF OF THE ACQUIRERS <table> <tr> <th>ACQUIRER 1</th><th>ACQUIRER 2</th><th>ACQUIRER 3</th><th>ACQUIRER 4</th></tr> <tr> <td>Jaykishor Chaitanyakishor Chaturvedi</td><td>Siddharth Jaykishor Chaturvedi</td><td>Ankur J Chaturvedi</td><td>Brijlaxmi Infotech Limited</td></tr> <tr> <td>Sd/-</td><td>Sd/-</td><td>Sd/-</td><td>Sd/-</td></tr> </table>	ACQUIRER 1	ACQUIRER 2	ACQUIRER 3	ACQUIRER 4	Jaykishor Chaitanyakishor Chaturvedi	Siddharth Jaykishor Chaturvedi	Ankur J Chaturvedi	Brijlaxmi Infotech Limited	Sd/-	Sd/-	Sd/-	Sd/-	
ACQUIRER 1	ACQUIRER 2	ACQUIRER 3	ACQUIRER 4										
Jaykishor Chaitanyakishor Chaturvedi	Siddharth Jaykishor Chaturvedi	Ankur J Chaturvedi	Brijlaxmi Infotech Limited										
Sd/-	Sd/-	Sd/-	Sd/-										

महत्त्वपूर्ण बिंदुः १. ई-नीलामी अनुमोदित सेवा प्रदाता पीएसबी एलायंस (सभी सार्वजनिक क्षेत्र के बैंकों का गठबंधन) के माध्यम से "बैंकर्स है जहाँ हैं", "बैंकर्स जो हैं" और "कोई सहारा नहीं आधार" पर आयोजित की जायेगी। २. यह किसी वित्तीय एवं सोपान अभ्यन्तरी साक्षरता, २०१६ और उच्च अंतर्गत बनाया गए परिष्कारण विनिर्माणों के प्राधान्यों के अधीन होगा। निम्नलिखित में पहले सीटी (स्टेन ऑडिटर प्राइवेट लिमिटेड) को किसी भी देनदारों से संबंधित सभी दावाओं का निष्पादन मंजूर कर दिया जाएगा। नीलामी तिथि के बाद नीलामी को अपने वाली संस्थितियों से, जिसमें सभी दावीदारों की सूची शामिल है, अनिवार्य रूप से बोलौदानी को देंगे। ३. संग्रुण ई-नीलामी प्रक्रिया दस्तावेज़, निर्धारण परिसंपत्ति का विवरण, ऑफ़लाइन वाली प्रश्न, पोषणा और वचन प्राप्त, तथा आंतरिकता नीलामी विज्ञापों के सामान्य नियम व तर्तों शामिल हैं, वेबसाइट www/bbi.baanknet.com/ पर उपलब्ध है। ४. शुद्धक बोलौदानी को पोटेंट पर अपने ई-पोटेंट खाले के माध्यम से बयाना राशि (श्रेमदी) जमा करनी होगी। नीलामी के सफल समापन पर, उच्चतम बोली लगाने वाली की श्रेमदी राशि खाता शॉकिंग और ई-नीलामी प्राइवेट लिमिटेड (परिष्कारण समिति), जो एसिस्त बैक लिमिटेड, स्टैन ऑफ़ क्लियर, नई दिल्ली-११००८५ खाता संख्या: ९२३२००२७२७३६९१ आईएफएससी कोड: UTIB00005०९५५ यही प्रत्येक ब्लॉक को ई-नीलामी के समापन समय के अंतिम ५ मिनेट में बोली लाईजाँ जाते हैं, तो समापन समय स्थगित करने से असिमित वितरता के साथ ५ मिनेट के लिए बाधा दी जाती है। ई-नीलामी प्रक्रिया के समापन पर उच्चतम बोली राशि प्रस्तुत करने वाले बोलौदानी को हितकारी को परामर्श समिति के परामर्श के बाद सफल बोलौदानी घोषित किया जाएगा और इस आधार की सूचना हेन्दुस्तीक ब्लॉक के माध्यम से जारी की जाएगी। ६. आर्थीबीटी रोहिता को यह २५(१)(एए) के प्राधान्य पर अनुसर, शुद्धक बोलौदानी बोली प्रस्तुत करने के लिए पूरा नहीं होता यदि वह सल्टि (अ) के सम्भाव्य पर संशोधित) में निर्धारित पात्रता मानदंडों को पूरा करने में विफल रहता है। ७. सफल बोलौदानी की श्रेमदी आंशिक विज्ञापि अधिकृत के रूप में रखी जाएगी और अभ्यन्तरी बोलौदानीओं की श्रेमदी विशिष्ट निजी व्याज, बुद्ध शुल्क या किसी अन्य प्रकार के वापस कर ली जाएगी। इस प्रकार जमा की गई श्रेमदी पर कोई व्याज नहीं होगा। ८. शुद्धक आवेदकों को आवश्यक दरवाजा प्रस्तुत करने और औद्योगिक के रूप में पोटेंट पर लॉग इन करके श्रेमदी जमा करना उनकी ओर से राशि ही होने होना पर पात्रता रद्दकरने के कारण www/bbi.baanknet.com/ की भाषा करनी होगी। ९. संचित बोलौदानी को एक चयनव्यवस्था प्रस्तुत करनी होगी जो कि सफल बोली जमा करी २५ए के तहत किसी भी प्रकार की अवरोधना से प्रत्यत नहीं है और किसी भी स्तर पर अवश्य पूरा जाते हैं, तो जमा की गई बयाना राशि जवा कर ली जाएगी।

एपैक्स बिल्डवैल प्राइवेट लिमिटेड
हस्ता / -
दिनांक : 26.02.2026 हेमंत शर्मा (निदेशक)
स्थान : नई दिल्ली डीआईएन : 07798199

प्रतिभूत संपत्ति (अचल संपत्ति) का विवरण: 50 वर्ग मीटर
 बार्ड नंबर 09, मोहल्ला-उपाध्याय नगर, गडमुकेश्वर, जिला ह
 का घर, उत्तर: विक्रेता का प्लॉट, दक्षिण: रास्ता 10 फीट चौ
 2817, पृ. संख्या 141-154 डीड संख्या 583.

स्थान : गुरुग्राम, तिथि : 26.02.2026

अधिकृत प्राधिकारी, सैटिन हाउसिंग फाइनेंस लिमिटेड

Email Id: jkcbaroda@gmail.com	Email Id: sidhuc10@gmail.com	Email Id: ankur14ac@gmail.com	Email Id: jkcmbmbai@gmail.com
Place: Vadodara			
Date: February 26, 2026			
			Surjeet Corn

स्टैन ऑटोज प्राइवेट लिमिटेड के परिसमापक
IBBI/IPA-001/IP-P01766/2019-2020/12708
दिनांक: 27.02.2026 AFA: AA1/12708/02/300627/108955, 30-06-2027 तक वैध
स्थान: नई दिल्ली पत्राचार के लिए ईमेल आईडी: cirp.stanautos@gmail.com

